## BEFORE THE AJUDICATING AUTHORITY NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 342/2017 in C.P. (I.B) No. 1/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

Name of the Company:

Kailash T Shah RP

(Gurinandan Fashions Pvt. Ltd.)

V/s.

Pooja Tex-Prints Pvt Ltd.

Section of the Companies Act:

Section 30(6) of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1

2.

## ORDER

None present for RP. None present for Respondent in IA 342/2017.

RP is directed to issue notice to the Pooja TEX Prints Pvt Ltd (Corporate Debtor) and shall file proof of service.

List the matter on 17.11.2017.

MANORAMAKI

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 24th day of October, 2017.